

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (INS) No. 9 of 2021

**(Arising out of Order dated 18.01.2021 passed in I.A.No.IBA/698/2019 by the Hon'ble
National Company Law Tribunal, Chennai)**

In the matter of:

Ashok Sachdev

D-29, South Extension Part – II

New Delhi – 110 049

...Appellant

V.

Call Express Construction (India) Pvt. Ltd

20, Poes Road, 1st Street, Teynampet

Chennai – 600 018

..... Respondent

Present:

For Appellant

: Dr. U. K. Chaudhary, Learned Sr. Counsel

Mr. Alishan Naqvee, Learned Advocate

Mr. K. Gowtham Kumar, Learned Advocate

ORDER
(VIRTUAL MODE)

08.03.2021: Heard Dr. U. K. Chaudhary, Learned Senior Counsel
for the Appellants.

Notice is ordered to the Respondent through Speed Post
returnable by 19.03.2021.

Let the requisite together with the process fee to be filed
by the Appellant within three days from Today. Further, 'Notice'
is also directed to be issued to the email Address of the
'Respondent', in the event of 'Appellant' furnishing the same.

The Mobile Number of the 'Respondent' may be furnished by the 'Appellant' to the 'Office of the Registry'.

The 'Office of the Registry' is directed to list the Appeal under the caption 'Admission after Notice' on 19.03.2021.

**(Justice Venugopal M.)
Member (Judicial)**

**(V. P. Singh)
Member (Technical)**